

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal Nos. 246-247 of 2011

(Arising out of Order-in-Original No. CCE/BBSR-I/14/2011 dated 25.01.2011 passed by Commissioner of CGST & Central Excise, Bhubaneswar.

- 1. Shri Sunil Rajgharia, Director**
- 2. Shri Anil Kumar Choudhury, Director**

M/s Auro Ispat (India) Pvt. Ltd.,
Auro Shree, 13-14, Govinda Vihar,
Bomikhal, Bhubaneswar-751010.

..Appellant

VERSUS

Commissioner of CGST & Central Excise, BBSR-I
C. R. Building, Rajaswa Vihar, Bhubaneswar-751007. Orissa.

...Respondent

..
APPEARANCE :

None, for the Appellant

Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No.....75418-75419/2023

DATE OF HEARING : 10.05.2023

DATE OF DECISION : 10.05.2023

PER BENCH :

The Appellants have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeals of the Appellant are dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(K. Anpazhakan)
Member (Technical)

T.K.